

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 209
IB-918/ND/2019

IN THE MATTER OF:

M/s. Pawan Security Services

...PETITIONER

Vs.

M/s. Star Facilities Management Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 14.01.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C.

**:Mr. Avinash Kr. Lakhanpal and
Mr. Dhiraj Kumar, Advocates**

For the Respondent/ Corporate-debtor

**:Mr. Rakesh Kumar and Ms.
Arti Rathore, Advocates**

ORDER

Heard the submissions made by the counsels. Since the arguments are completed and settlement could not be arrived at. Three days' time has been granted for discussing mutually and coming to an amicably settlement in the matter. If no settlement is arrived at within three days, the matter will be heard and disposed of. Matter is adjourned to 28.01.2020.

- sd -

**(V.K. Subburaj)
Member (T)**

- sd -

**(P.S.N. Prasad)
Member (J)**